

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Part Heard Bench)**

**Item No.-302**  
IB-211/ND/2022  
IA/5670/2023, IA/1760/2024

**IN THE MATTER OF:**

JKM Infrastructure Pvt. Ltd.

**.....Applicant**

**Vs.**

Cadillac Infotech Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 27.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Gaurav Mitra, Mr. Abhinav Mukhi, Mr. Shantanu Tomar, Advs.

For the Respondent : Mr. Sajeve Deora, Ms. Bani Dikshit, Mr. Aditya Puri, Mr. Uddhav Khanna, Advs.

**ORDER**

**IA/5670/2023:-**

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Non-Applicant are present. Both the Counsels submitted that they have filed written submissions which are now available on the e-portal of this Tribunal. Order in this matter is **reserved**.

**IA/1760/2024:-**

This is an application filed under Section 60(5) of the IBC filed by the Corporate Debtor for placing on record additional documents. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Non-Applciant/Financial Creditor is also present and has filed its objections regarding their documents. After hearing both the sides, we are of the view that it would be appropriate in the interest of justice that these documents are taken on record and which will be used for the consideration of IA/5670/2023. With these observations present application i.e. IA/1760/2024 is **disposed off**.

List the main matter i.e. IB-211/ND/2022 on **29.07.2024**.

**Sd/-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**